

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.4117
TO BE ANSWERED ON 10.08.2018

Comprehensive Environment Pollution Index

4117. SHRI DEVUSINH CHAUHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether moratorium based on the scale of Comprehensive Environment Pollution Index (CEPI) was imposed in the year 2010 on 7 clusters of Gujarat including clusters of Vapi, Ankleshwar and Vatva and if so, the details thereof;
- (b) whether the State Government of Gujarat has forwarded these cases to lift the moratorium from Ankleshwar, Vapi and Vatva industrial clusters, in view of the fact that level of pollution in these areas has gone down by 70 per cent, 75 per cent and 50 per cent respectively and if so, the details thereof; and
- (c) the time by which the moratorium is likely to be lifted from these areas?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

(a) & (b) Based on the Comprehensive Environmental Pollution Index (CEPI) scores, the Ministry imposed moratorium on 13.01.2010 on consideration of developmental projects in all the 43 identified Critically Polluted Areas (CPAs), including Ankleshwar, Vapi, Vatva, Ahmedabad, Bhavnagar & Junagarh industrial clusters in Gujarat.

(c) Based on a request received from the Gujarat Pollution Control Board, the Central Pollution Control Board (CPCB) conducted monitoring in the three clusters, namely Ankleshwar, Vapi and Vatva for reassessing their CEPI scores, which were observed below 70. Taking into consideration the CEPI scores and the fact that implementation of action plans for improving environment quality require time to yield results, this Ministry has lifted the moratorium from these three industrial clusters on 25th November, 2016.
